

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

C.P. 176/95 in Original Application No.571/91

Friday the 1st day of August 1997.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Molhatkar, Member(A)

Satpal Tapar

... Applicant.

By Advocate Shri B.H. Pahi.

V/s.

The Director General Employees State Insurance Corporation, Panch Deep Bhavan, Kotla Road, New Delhi.

... Respondents.

By Advocate Shri Wadhavkar for Shri M.I. Sethma!

ORDER (ORAL)

[Per Shri B.S. Hegde, Member (J)]

The only direction given by the Tribunal is to convene a review DPC with a direction to ignore the adverse remarks and to consider the applicant afresh by the review DPC for the year 1986

The respondents in their reply stated that the Review DPC was held on 25.7.95 persuant to the direction of the Trinunal dated 24.3.95, keeping in view of the guidelines/instructions issued on 10.4.89. The D.P.C. evem after ignoring the adverse remarks and on an overall assessment came to the conclusion that the applicant was again found 'Not yet fit'. In the result, we do not find any infirmity in the order passed by the respondents. The order is inaccordance with the direction of the Tribunal, therefore the C.P. is discharged.

Mekolutkow

(M.R. Kolhatkar) Member(A) (B.S. Hegde)
Member(J)